

THE ORISSA



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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART V

Acts of the Indian Legislature assented to by the Governor-General

GOVERNMENT OF INDIA
LEGISLATIVE DEPARTMENT

The following Act of the Indian Legislature received the assent of the Governor General on the 17th March, 1944, and is hereby promulgated for general information :—

ACT No. VIII OF 1944

An Act further to amend the Cantonments Act, 1924

WHEREAS it is expedient further to amend the Cantonments Act, 1924 (II of 1924) for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title—This Act may be called the Cantonments (Amendment) Act, 1944.

2. Amendment of section 3, Act II of 1924—To section 3 of the Cantonments Act, 1924 (II of 1924) (hereinafter

referred to as the said Act), the following sub-section shall be added, namely :—

“(4) The Central Government may, by notification in the official Gazette direct that in any place declared a cantonment under sub-section (1) the provisions of any enactment relating to local self-government other than this Act shall have effect only to such extent or subject to such modifications, or that any authority constituted under any such enactment shall exercise authority only to such extent, as may be specified in the notification.”

3. Amendment of section 15, Act II of 1924—To sub-section (1) of section 15 of the said Act, after the first proviso, the following proviso shall be added, namely :—

“ Provided further that until the termination of the hostilities in being at the commencement of the Cantonments

(Amendment) Act, 1944, the foregoing proviso shall have effect as if the word 'elected' and the words 'not exceeding one year' were omitted."

4. Amendment of section 28, Act II of 1924—In sub-section (1) of section 28 of the said Act, after the words "not being a person" the words "in receipt of pay" shall be inserted.

5. Amendment of section 31, Act II of 1924—In clause (f) of section 31 of the said Act, after the words "the authority" the brackets and words "(which may be an officer of the Provincial Government)" shall be inserted.

6. Amendment of section 126, Act II of 1924—In section 126 of the said Act, for the words "may, by notice in writing" the words "by notice in writing may" shall be substituted and for the words "either to remove the same or to repair" the words "to remove the same, or may require him to repair" shall be substituted.

7. Amendment of section 215, Act II of 1924—To sub-section (3) of section 215 of the said Act the following words shall be added, namely:—

"who shall give orders as to its disposal."

8. Amendment of section 216, Act II of 1924—In sub-section (2) of section 216 of the said Act, for the word "Board", where it occurs for the second time, the words "President of the Board" shall be substituted.

G. H. SPENCE
Secretary

GOVERNMENT OF INDIA LEGISLATIVE DEPARTMENT

The following Act of the Indian Legislature received the assent of the Governor General on the 27th March 1944, and is hereby promulgated for general information:—

Act No. IX of 1944

An Act further to amend the Indian Merchant Shipping Act, 1923

WHEREAS it is expedient further to amend the Indian Merchant Shipping Act, 1923 (XXI of 1923), for a certain purpose;

It is hereby enacted as follows:—

1. Short title and commencement—(1) This Act may be called the Indian Merchant Shipping (Amendment) Act, 1944.

(2) It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint.

2. Amendment of section 209-A., Act XXI of 1923—In sub-section (1) of section 209-A., of the Indian Merchant Shipping Act, 1923 (XXI of 1923), after the words "together with a sum of one rupee for each day" the words "in respect of a deck pilgrim and a sum of three rupees for each day in respect of a cabin class pilgrim" shall be inserted.

G. H. SPENCE
Secretary